

O.A. 360/93
Dated: 27-4-93

Shri M.A. Mahalle for the applicant. Mr. K.D. Kelkar for the respondents.

Respondents ~~has~~ to file reply within 4 weeks with a copy to the applicant's counsel, he may file rejoinder within one week.

Keep the case for final hearing on 10-6-93.
The prayer for interim relief is rejected.


(M.Y. Priolkar)
M/A

order/Judgement despatched
to Applicant/Respondent(s)
on 10/6/93

8/6/93

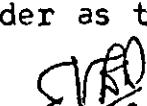
order/Judgement despatched
to Applicant/Respondent(s)
on 21/6/93

26/6/93

Dated: 10.6.93

Shri M.A. Mahalle, counsel for the applicant. Shri K.D. Kelkar, counsel for the respondents.

Mr. Mahalle seeks leave to withdraw the application. Mr. Kelkar has no objection. Leave granted. The application is disposed of as withdrawn with no order as to costs.


(V.D. DESHMUKH)
MEMBER (J)

NS